

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 16617/2014

(Arising out of impugned final judgment and order dated 22/01/2014
in TTR No. 1325/2003 passed by the High Court Of Judicature At
Allahabad)

BSNL

Petitioner(s)

VERSUS

COMMNR.TRADE TAX, U.P.

Respondent(s)

(with appln. for exemption from filing OT and interim relief and
office report)

WITH

S.L.P.(C)...CC No. 11782/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 08/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Rajiv Tyagi ,Adv.
Mr. Ajay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the special leave petitions returnable in
six weeks.

(USHA BHARDWAJ)
AR-CUM-PS

(RENUKA SADANA)
(COURT MASTER)

Signature Not Verified

Digitally signed by
Usha Rani Bhardwaj
Date: 2014.08.09
10:43:53 IST
Reason: